

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

IA Nos. 1725/2023, 1548/2023, 2043/2023
1726/2023, 1560/2023, 1190/2023, 1074/2024
763/2024, 466/2024, 1168/2024
In
CP(IB)No. 173/Chd/Chd/2019
(Admitted)

IN THE MATTER OF:

Punjab National Bank

...Petitioner/ Financial Creditor

Vs.

Himalayan Vegefruit Limited

...Respondent/ Corporate Debtor

Under Section: 7, Sec 33(1) (b) (i) to (iii) r/w Sec 33(3), 19(2), 66(1), 45 (1), Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 06.06.2024.

-sd-
Court Officer

May 15, 2024
SM